

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

20. C.P.(IB)-1392/(MB)/2020

CORAM:

SH. CHANDRA BHAN SINGH,
MEMBER (T)

SMT. SUCHITRA KANUPARTHI,
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON **11.06.2021**.

NAME OF THE PARTIES: Frigorifico Allana Pvt Ltd
V/s.
Future Consumer Limited

SECTION : Sec 9 of IBC 2016

ORDER

1. C.P.(IB)-1392/(MB)/2020 has been filed under Section 9 of the Code by the Petitioner M/s. Frigorifico Allana Pvt. Ltd. with a total claim amount of about Rs. 3.59 crores inclusive of interest.
2. The Counsel for the Petitioner Ms. Krishna Baruah, Advocate present and mentions that a total settlement by way of full and final payment has been made and therefore seeks for withdrawal of the Petition.
3. To this effect, a withdrawal memo has been received by this Bench dated 10.06.2021.
4. In view of the above, this Bench allows for the withdrawal of C.P.(IB)-1392/(MB)/2020 by the Petitioner and therefore the Petition stands dismissed as withdrawn.

Sd/-

CHANDRA BHAN SINGH
Member(Technical)
Date : 11.06.2021

Sd/-

SUCHITRA KANUPARTHI
Member(Judicial)